

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.22/MP/2018

Subject :Petition under Sections 66, 79 and other applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

Date of Hearing : 12.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Mirra and Mirra Industries (MMI)

Respondents : National Load Despatch Centre and Another

Parties present : Shri Anand K.Ganesan, Advocate, MMI
Shri Ashwin Ramanathan, Advocate, MMI
Shri Vallinayagam, Advocate, SLDC, Tamil Nadu

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking directions to NLDC and Tamil Nadu Transmission Corporation Ltd. for revalidation of the accreditation w.e.f. 5.7.2017 and registration of the Renewable Energy Certificates (RECs) w.e.f. 3.9.2017 in terms of the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking condonation of delay of eight days in applying for revalidation of accreditation by the Petitioner.

2. Learned counsel for SLDC, Tamil Nadu submitted that as per the procedure, the generating company is required to apply for revalidation or extension of validity of existing accreditation at least three months in advance prior to expiry of existing accreditation. The State Agency has no role to play until the generator applied for an accreditation.

3. After hearing the learned counsels for the parties, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**